

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 104
(IB)-2240(ND)2019 New-
IA/2397/2021

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**

Vs.

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 04.06.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Abhishek Anand, Rahul Adlakha and Pathik Choudhury, Adv. for the Applicant/IRP

ORDER

I.A-2397/2021: Ld. Counsel appearing for Respondent No.1 accepts the notice. So, there is no need to issue notice upon the Respondent No.1.

Respondent No.1 is directed to file the reply within 2 weeks from today.

Rejoinder, if any, be filed within a week after the receipt of the reply.

Issue notice upon the remaining Respondents vide all modes including email id of the respondents. Affidavit of service must be filed within a week from today.

List the matter on 09.07.2021.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)